

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

36. IA 4884/2023 in C.P.(IB)-564(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- IA 4884/2023 Bank Of India Vs. Shri
Mayurkumar Balubhai Shah
IN THE MATTER OF
Mayurkumar Balubhai Shah**

**Section: 60(5), Rule 11 of NCLT, 2016 U/s 94(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

Counsel, Subir Kumar a/w Disha Shah and Abhinav Palsikar appeared for the Petitioner.

Heard the Counsel appearing for the Applicant/Personal Guarantor. The above Company Petition is filed by the Mayurkumar Balubhai Shah for initiation of his Insolvency Resolution Process.

The Personal Guarantor invited the attention to the copy of the deed of guarantee executed by the Personal Guarantor in favour of the creditor dated 26.03.2008. Learned Counsel appearing for the Personal Guarantor further invited the attention of this bench to the notice dated 10.04.2014 issued by the Punjab National Bank invoking the personal guarantee of the Corporate Debtor and also invited the attention of this bench to the proof of the invocation notice.

After hearing the submissions and upon perusing the above documents,

this bench appoints Mr. Ashish Vyas having IBBI Registration No. IBBI/IPA-001/IP-P01520/2018-19/12267, email id: ashishvyas2006@gmail.com mob. No. 9930035377 as Resolution Professional to examine the Petition and filed his report within 10 days from the date of the uploading the order. List this matter on **27.06.2024** for submission of the report.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)